

IN THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH

CSP NO. 2778 OF 2018

Under Section 230-232 of the Companies  
Act, 2013

In the matter of Scheme of Merger by  
Absorption of ART BEADS PRIVATE LIMITED,  
the Transferor Company with KRUPA  
CHATON MANUFACTURING COMPANY  
PRIVATE LIMITED, the Transferee Company.

ART BEADS PRIVATE LIMITED

....Petitioner Company No.1

KRUPA CHATON MANUFACTURING COMPANY PRIVATE LIMITED

....Petitioner Company No.2

Order delivered on 24th August, 2018

Coram:

Hon'ble Bhaskara Pantula Mohan Hon'ble Member (J)

For the Petitioner(s): Mr. Rajesh Shah, Advocate along with Ahmed M.  
Chunawala, Advocate i/b Rajesh Shah & Co., Advocates for the  
Petitioner

Per: Bhaskara Pantula Mohan, Hon'ble Member (J)

ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 11th October,  
2018.

3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 10<sup>th</sup> May, 2018 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 208 of 2018, the meeting of Equity Shareholders was held on 25<sup>th</sup> June, 2018 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 17<sup>th</sup> July, 2018 which is annexed as Exhibit "L and M" to the petition.
4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 208 of 2018 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

SD/-

Bhaskara Pantula Mohan, Member (J)